

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH
HYDERABAD**

OA/021/406/2019

Dated: 30.04.2019

Between:

Udari Sriramulu,
S/o. Late Sri Odari Laxmaiah @ Udari Laxmaiah,
Aged 30 years, Occ: Contract worker in (CSIR),
R/o. H.No.3-2-53, Old Ramanthapur,
Hyderabad - 500 013.
Telangana State.

1 Applicant

A N D

1. The Union of India rep. by
Director General,
Indian Institute of Chemical Technology,
(COUNCIL OF SCIENTIFIC & INDUSTRIAL RESEARCH)
Anusandhan Bhawan, 2-Rafi Marg,
New Delhi - 110 001.
2. The Director Secretariat,
CSIR-IICT, Tarnaka,
Uppal Road, Hyderabad - 500 007.
Telangana State.

... Respondents

Counsel for the applicant : Mr. K. Srinivas
Counsel for the respondents : Mr. M. Srikanth, SC for CSIR

CORAM:

Hon'ble Mr. Justice R. Kantha Rao, Member (J)
Hon'ble Mr. B.V. Sudhakar, Member (A)

ORAL ORDER

[Per Hon'ble Mr. Justice R. Kantha Rao, Member (J)]

The Applicant is the second son of late Shri Laxmaiah. Shri Laxmaiah was working as Safaiwala in the respondent organization. He died in harness on 12.1.2009. The Applicant applied for Compassionate

Appointment on 30.04.2010. His request for Compassionate Appointment was rejected by the Respondents vide impugned Annex.A-I order dated 29.01.2013 which reads as under:

öWith reference to your application dated 30.04.2010 requesting for appointment on compassionate grounds for yourself, you are hereby informed that your case has been considered carefully by the Compassionate Appointment Committee, under the existing provisions of compassionate appointment rules issued by the Govt. of India from time to time but regret to state, that the same has not been agreed owing to constraints as per ensconced rules.

This issues with the approval of the competent authority.ö

2. Reply has not been filed on behalf of the Respondents as yet.
3. Brief arguments of learned counsel for the parties are heard today.
4. It is seen that the impugned Annex.A-I order is not at all a speaking order. It does not assign any reason regarding the rejection of the request of the applicant for Compassionate Appointment. Such an order cannot sustain in the eyes of law. Accordingly, it is quashed and set aside. The Respondents are directed to consider the case of the applicant for Compassionate Appointment afresh as per the extant guidelines of the Government. The application dated 30.04.2010 of the applicant for Compassionate Appointment shall be disposed of by the Respondents in accordance with law by way of a speaking and reasoned order within three months from the date of receipt of a copy of the order. Accordingly, the O.A. is disposed of. No order as to costs.

**(B.V. SUDHAKAR)
MEMBER (A)**

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**(JUSTICE R. KANTHA RAO)
MEMBER (J)**